

F.No. 21-24/CPIO-NDCESTAT/2026
Customs Excise And Service Tax Appellate Tribunal
West Block No.2, R.K. Puram, New Delhi

I.D. No. 21-24/2026
Date: 18.05.2026

To

Sh. Balamurugan
127-D, Ellaiamman Koil Street,
Thiruvottiyur – 600019
Email id: balasundarambalamurugan@yahoo.com

Sir,

Sub: Information sought under Right to Information Act, 2005.

With reference to your RTI application No. CESTA/R/T/26/00002 dated 24.04.2026, the information sought is as under:

1. Suspension before retirement

Total number of Group 'A' officers who were placed under suspension contemplating disciplinary proceedings and subsequently retired while under suspension. - Nil

2. Issue of charge sheet

Out of the officers mentioned in Para 1 above, number of officers who were issued charge sheets, year-wise - Nil

3. Nature of charge sheet issued

Out of the officers mentioned in Para 2 above

(a) Number of cases where charge sheet was issued under Rule 14 of the CCS (CCA) Rules, 1965- Nil

(b) Number of cases where proceedings were initiated under Rule 8 of the CCS (Pension) Rules, 2021 (or corresponding Rule 9 of the CCS (Pension) Rules, 1972, if applicable), with approval/sanction of the President and in the prescribed format (Format 3, wherever applicable) - Nil

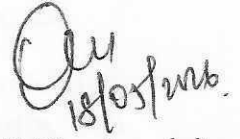
4. Clarification on rules followed (if available)

Whether, in such cases (Para 1) any guidelines/Instructions/DoPT Office Memoranda exist regarding continuation or initiation of disciplinary proceedings after retirement and applicability of CCS (CCA) Rules vs Pension Rules

Reply: Rules/guidelines/instructions issued by the Department of Personnel & Training (DoPT) are already available in the public domain on the official website of DoPT and can be accessed by any member of the public.

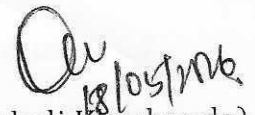
Since the information sought is already available in the public domain, the same does not require separate compilation or creation under the provisions of the RTI Act, 2005.

Accordingly, the applicant may kindly refer to the relevant DoPT website for the desired rules/guidelines/instructions.



(Vaishali Kharbanda)
Technical Officer/CPIO

✓ Copy to: Computer Section, for uploading of reply to the RTI on the CESTAT website.



(Vaishali Kharbanda)
Technical Officer/ CPIO

Note:- If the applicant is aggrieved by the information provided, he may appeal to the Hon'ble Ms. Hemambika R. Priya, Member (Technical), First Appellate Authority, CESTAT, West Block No.2, R.K. Puram, New Delhi-110066 within 30 days.